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— raised by Mr. Bhulabhai J. Desai as to whether a clause which extended the authority of the Central Executive to matters, with respect to which a Provincial Legislature had power to make law was not *ultra-vires*. 2582-84.

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Question *re*—*contd.*

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## RULING(S)—

— by Mr. Chairman (Mr. S. Satya-murti)—

Bill(s)—

A clause which extends the authority of the Central Executive to matters with respect to which a Provincial Legislature has power to make laws is *ultra vires*. 2584.

Miscellaneous—

It is wholly out of order for Members on Official Benches to read or do anything with files not connected with the matter which is being discussed on the floor of the House. 1967-68.

— by Mr. Deputy President (Mr. Akhil Chandra Datta)—

Amendment to Bills—

An amendment seeking to insert a clause laying down financial responsibility on Provincial Governments cannot be moved without the previous sanction of the Governor General. 2436.

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Motor Vehicles—

An amendment regulating wages and other conditions of motor drivers is as within the scope of the Bill and in order. 2427.

Division(s)—

[While a division was proceeding the Deputy President, who was in the Chair, vacated it and recorded his vote while an Honourable Member on the Panel of Chairmen occupied the Chair; the Deputy President then resumed the Chair and the Honourable Member, who occupied the Chair during the interval, later on recorded his vote also. When the Deputy President was on his legs to announce the result of the Division, two points of order were raised: (1) as to whether an Honourable Member, who is on the Panel of Chairmen, could take the Chair while the Deputy President was in the House, and (2) as to what would happen (both the Deputy President and the Chairman having already voted) if there was a tie in the voting:]

RULING(S)—*contd.*

—by Mr. Deputy President (Mr. Akhil Chandra Datta)—*contd.*

Division(s)—*contd.*

The Deputy President held on the first point that that question did not arise on that occasion; and on the second, that while he (the Deputy President) voted he was not in the Chair, and when the Chairman voted he (the Chairman) was not in the Chair: and they thus had a right to vote. 1445.

—by Mr. President (the Honourable Sir Abdur Rahim)—

## Bills—

An amendment proposing postponement of consideration of a Bill by 'three months', 'six months' or any other term beyond the probable duration of the Session is contrary to Standing Order No. 39 and contrary to the practice that has always obtained in this House, and hence it is not in order. 495-97.

An amendment which seeks to create a charge on the revenues of India without the previous sanction of the Governor General is out of order. 2571.

Copies of notices of amendments to be moved must be circulated also to all members and not to Leaders of Parties only. 1390.

The Honourable Member (Mr. Abdul Qaiyum) must remember that while he is perfectly entitled to allude to a certain case, he is not entitled to discuss any particular incident. He is quite entitled to say that in a particular case the Indian Army did not, in his opinion, do their duty as they ought to have done, but to go further and discuss every incident in detail will be impossible. 654, 655.

## Miscellaneous—

An Honourable Member cannot introduce a new matter in his reply. 339.

If any Honourable Member reads out an extract from any speech delivered at a Public meeting, the whole speech as reported ought to be laid on the table. 489.

No Member of the House, even if he is a Nominated Member, can be debarred from being considered in connection with any Resolution that may be before the House. 1535.

RULING(S)—*contd.*

—by Mr. President (The Honourable Sir Abdur Rahim)—*contd.*

Miscellaneous—*contd.*

Honourable Members must not cast aspersions on anybody. 658.

The Honourable Member (Mr. Abdul Qaiyum) cannot bring in the relationship of other people who have nothing to do with the motion before the House. 658.

The Honourable Member Maulvi Muhammad Abdul Ghani has been allowed to speak in Urdu, but he must not take advantage of that and speak about matters which have nothing to do with the matter before the House. 695.

The House should not be asked to make any recommendation by which a distinction is made between the elected and non-elected Members of the House, depriving the non-elected Members of the privileges which they otherwise are entitled to under the constitution. 1537.

## Question(s)—

A question (not disclosing any matter of controversy as regards rule 9) having been admitted, it was still open to Government to exercise their proper discretion whether they should answer the question or not; but ordinarily there ought to be no difficulty on the part of Government to answer a question like that, Rule 9 does not preclude the Government from answering a question except when it relates to any matter of controversy, and, if any such question is put, then the answer would be confined to a statement of facts. 175.

An Honourable Member is only entitled to get the answer from the Government which he does get. 708.

It is not necessary for the Government or for the Government Member always specifically to say that a reply to a question cannot be given on the ground of public interest. 146-47.

The Chair cannot regulate the answers given by the Government. 814.

The proceedings of the Legislature are always published for the information of the public, and if information can be had from a source like that, then Honourable Members may be properly referred to such information. 153.

**RULING(S)—concl'd.**

—by Mr. President (The Honourable Sir Abdur Rahim)—*concl'd.*

**Question(s)—concl'd.**

Whether a question can be answered or not in the public interest is a matter for the Government to decide. 267.

**Question(s) Supplementary—**

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**Voting—**

If an Honourable Member says that he was coerced into voting one way or the other, then that vote will be invalid. 852.

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Statement *re* criticism of President's ———. 1866-67.

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Question *re* income from interest on securities of ——— and Princes exempted from income-tax and super-tax assessment. 2006-07.

**RUNNING TRAIN ROBBERY(IES)—**

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**RUPEE(S)—****Question *re*—**

Rate of return from circulation of silver ———. 1758-59.

——— situation in India. 1219.

**RUPEE COIN(S)—**

Question *re* ———, token moneys and currency notes in circulation in India and bullion kept in reserve. 279-80.

**RUPEE SECURITIES—**

*See* "Security(ies)."

**RUPEE-STERLING RATIO—**

*See* "Ratio."

**RURAL AREA(S)—**

Question *re* opening of new post offices in ———. 1840-41.

**RUSSIA—****Question *re*—**

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**SAHAJANAND SARASWATI, SWAMI—**

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Attending of meetings of the Cantonment Boards by Military Officers in uniforms. 731-32.

Classification of journeymen on the East Indian Railway in the seniority list. 101.

Composition and activities of the Industrial Research Bureau. 902-06.

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Directions to Municipalities in Ajmer-Merwara not to give printing work to certain presses. 103.

Elections in Cantonments under the cantonments (Amendment) Act of 1936. 731.

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SAKSENA, MR. MOHAN LAL—*contd.*Question *re*—*contd.*

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Point of order raised by Mr. Bhulabhai J. Desai as to whether a clause which extended the authority of the Central Executive to matters with respect to which a Provincial Legislature had power to make laws was not *ultra vires*. 2583.

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Clause 7. 1386-87, 1425, 1428, 1429.

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Clause 23. 1597.

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Point of Order raised by Pandit K. K. Malaviya as to whether a division should not be reopened when the division bell went out of order and consequently certain Members could not participate in the voting. 2614.

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- Arrangements for the defence of India. 2464.
- Certain employees of the East Indian Railway found surplus during the economy campaign. 2278.
- Certain railway lines in Sind. 1838.
- Construction of a broad gauge line between Larkana and Jacobabad. 1317, 1318.
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- Ecclesiastical establishment in India. 1992.
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